

1 MCRC-18527-2025 HIGH COURT OF MADHYA PRADESH IN THE AT GWALIOR BEFORE HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI ON THE 7th OF MAY, 2025 MISC. CRIMINAL CASE No. 18527 of 2025 SOURAV RAGHUWANSHI Versus THE STATE OF MADHYA PRADESH _____ Appearance: Shri Sushil Goswami - Advocate for the applicant. Ms. Padam Shri Agrawal - Panel Lawyer for the State. Shri Rahul Bansal - Advocate for the complainant. _____

<u>ORDER</u>

This is the first application filed by the applicant under Section 483 of BNSS for grant of bail relating to Crime No.764/2024 registered at Police Station, Basoda City, District Vidisha (M.P.) for the offence under Sections 296, 115(2), 351(3), 117(2), 3(5), 109 of BNS.

2. The allegation against the applicant is that he caused injury on the head of injured Jaswant by iron pipe.

3. Learned counsel for the applicant submits that applicant is innocent and has been falsely implicated in the case. He is in custody since 21.02.2025. It is further submitted that co-accused Gaurav, who has caused injury on the head and legs of injured Jaswant by means of Lohangi, has been released on bail by this Court vide order dated 07.04.2025 passed in M.Cr.C.No.11855/2025 and the case of present applicant is akin to that of



2 MCRC-18527-2025 aforesaid co-accused. He is ready and willing to comply with any condition which may be imposed by the Court. Conclusion of trial will take time. On these grounds, learned counsel prays for grant of bail to the applicant.

4. Per contra, learned counsel for the State as well as complainant opposed the bail application and prayed for its rejection, however, they fairly conceded the fact of parity.

Heard learned counsel for the parties and perused the case diary. 5.

6. Considering the submissions made by learned counsel for the parties and attending facts and circumstances of the case as well as that similarly situated co-accused has been released on bail, but without expressing any opinion on merits of the case, this application is allowed and it is directed that the applicant be released on bail on furnishing a personal bond in the sum of Rs.1,00,000/- (Rupees One Lac Only) with one solvent surety in the like amount to the satisfaction of the trial Court/committal Court.

7. This order will remain operative subject to compliance of the following conditions by the applicant:-

i) The applicant will comply with all the terms and conditions of the bond executed by him;

ii) The applicant will cooperate in the investigation/trial, as the case may be;

iii) The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts



3 MCRC-18527-2025 to the Court or to the Police Officer, as the case may be;

iv) The applicant will not commit any other offence or will not repeat the offence in future. In case, if he is found involved in the offence of same nature, this bail order shall stand cancelled automatically without further reference to the Bench.

v) The applicant will not seek unnecessary adjournments during the trial;

vi) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

Copy of this order be sent to the trial Court concerned for compliance. Certified copy as per rules.

(RAJENDRA KUMAR VANI) JUDGE

ms/-